GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 3324 TO BE ANSWERED ON 28/03/2025

CORRUPTION IN MGNREGA SCHEME IN DAHOD DISTRICT

3324 SHRI SHAKTISINH GOHIL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware of the corruption in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme in Dahod district where crores of rupees have been paid without conducting any work; and
- (b) the reasons as to why Government is not getting this corruption of MGNREGA investigated through CBI?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a)&(b): As the information sought herein pertains to the State Government of Gujarat, the point-wise reply has been obtained from the State Government and the same has been given at **Annexure**.

The implementation of the Mahatma Gandhi NREGS is the responsibility of the respective State/UT Governments. The Ministry has a comprehensive system of monitoring and review mechanisms for the Mahatma Gandhi NREGS. It regularly reviews the performance of the scheme's implementation in States/UTs through various means, such as Mid-Term Reviews, Labour Budget meetings, Labour Budget revision meetings, and programme review meetings. National Level Monitors, Common Review Missions, and officials from the Ministry visit States/UTs at regular intervals to assess the implementation of the scheme. Additionally, Social Audit and the Ombudsperson mechanism have been established to redress grievances and ensure the scheme is implemented as per the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005. In so far as Department of Rural Development is concerned as and when any specific complaint regarding irregularities in implementation of the schemes in States/UTs are received in the Ministry same are referred to concerned State/UT for appropriate action.

Annexure referred to in reply to parts (a) & (b) of Rajya Sabha Unstarred Question No. 3324 dated 28.03.2025.

	aware of the corruption in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme in Dahod district where crores of rupees have been paid without conducting any work; and	MGNREGA works in Dahod district follow a structured approval process as per the act and Master Circular, including prior Gram Panchayat resolutions, Technical Sanctions and Administrative approvals as per site assessments by technical assistants and Geotagging of works for transparency. Payments are made directly to Aadhar seeded bank accounts of beneficiaries after verifying work and muster roll. Irregularities are investigated, and responsible officials face disciplinary or criminal action. In the year 2023 and 2024, 27 complaints have been received where there were allegations of payments being made without work being done. These cases were duly investigated and 24 cases were disposed off as no irregularities were found. In 2 cases investigation not yet complete.
(b)	the reasons as to why Government is not getting this corruption of MGNREGA investigated	 1 case was found to be true. Recovery of 18.41 lakhs has been initiated and Technical Assistant and Gram Rozgar Sevak in this case have been removed. MGNREGA works in Dahod district are planned, executed and payment is being made in a transparent manner. Progress under the scheme is also monitored regularly in DISHA meetings. Any irregularities found, are dealt with strictly as per provisions of the law.
